

State Vs Asif Khan @ Baba
FIR No: 67/2020
under Section 323/354/354-B/506/509 IPC
PS: Wazirabad

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Mrigank Shankar, Ld. Counsel for accused/applicant
(through V/C).

Heard. Report perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant i.e. Asif Khan/Baba Khan for grant of anticipatory bail under Section 438 of Cr.P.C. It is further submitted that accused/applicant has not committed any offence and police is trying to falsely implicate accused/applicant in this case. It is further submitted that as per prosecution case itself, accused/applicant has left the office of main accused i.e. Tahir Khan before commission of offence in question. It is further submitted that none of the aforesaid offences is attracted against present accused/applicant.

On the other hand, Ld. Addl. PP for State submits that custodial interrogation of accused/applicant is necessary to know the real facts of assault/incident. It is further submitted that accused/applicant is not cooperating in investigation.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record and more particularly reply/report filed by IO clearly shows that when the complainant reached the office of Tahir Khan,

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State Vs Asif Khan @ Baba

present accused/applicant was also present there. However, present accused/applicant immediately left the office of accused Tahir Khan and the incident in question had taken place thereafter. The only allegations against present accused/applicant are that on 25.01.2020, accused/applicant had called (telephonically) husband of complainant 09 times.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby directed to join investigation of this case on 22.06.2020 at 02.00 PM by presenting himself before IO in PS Wazirabad. SHO PS Wazirabad is directed to ensure that IO is present in the Police Station on 22.06.2020 at 02.00 PM so that accused/applicant is able to join investigation of this case.*

IO shall appear in person in Court on 24.06.2020 alongwith fresh report.

Till NDOH i.e. 24.06.2020, no coercive action shall be taken against accused/applicant by IO/SHO PS Wazirabad.

Now to come up on 24.06.2020 for disposal of present application.

Copy of order be given dasti to accused/applicant. One copy be also sent to SHO PS Wazirabad for compliance.

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(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs Samim
FIR No: 98/2019
under Section 364-A/395/412/34 IPC
PS: Gulabi Bagh

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Chirag Khurana, Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of main case is pending in the court of Sh. Anuj Aggarwal, Ld. ASJ, THC and hence the present application be transferred to said Court for 22.06.2020.

Request is allowed.

Application be put up before court concerned on 22.06.2020 for further proceedings as per law.

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18/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

New Delhi.
M. 8587876969.
Email ID, ~~adv.khurana.chirag~~
adv.khurana.chirag@gmail.com.

State Vs Aman Chaudhary
FIR No: 276/2019
under Section 420/467/468/471 IPC
PS: Burari

18.06.2020

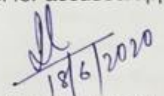
Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vineet Malhotra, Ld. Counsel for accused/applicant
(through V/C).
Sh. R.K. Sharma, Ld. Counsel for complainant with
complainant namely Rajender Singh.

Heard. Perused.

Report/reply has been received from IO. However, no
report/reply has been received from concerned Jail Superintendent
regarding medical condition of accused/applicant.

Report regarding medical condition of accused/applicant be
called from concerned Jail Superintendent for **22.06.2020**.

It is pertinent to mention that even on NDOH, bail
application of accused/applicant will be taken up through video
conferencing as requested by Ld. Counsel for accused/applicant.


18/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

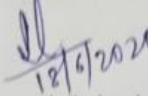
State Vs Kamal
FIR No: 207/2020
under Section 376/313/506/323 IPC
PS: Burari

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Atul, Ld. Counsel for accused/applicant.
Complainant/victim is also present in person.

Heard. Perused.

Application in hand is hereby disposed of as withdrawn as
requested by Ld. Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

Chamber No.

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Email:- stuljaiswal9911@gmail.com

Cr Appeal No.465/2019
Rashid Vs. State
FIR No: 216/2008
PS: I P Estate
under Section 326 IPC
18.06.2020

Present: Sh. Rashid Hashmi, Ld. Counsel for appellant/convict.
Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.

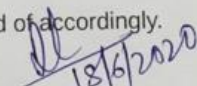
Heard. Perused.

Ld. Counsel for appellant/convict submits that application in hand has been filed on behalf of appellant/convict named above for grant of interim bail for a period of 45 days. It is further submitted that appellant/convict has been sentenced to RI for a period of five years. It is further submitted that appellant/convict has already undergone custody period of more than one year in this case. Appellant/convict is sole bread winner for his family comprising of his wife and minor children.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

Keeping in view the aforesaid facts and circumstances, appellant/convict is granted interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of this court. Appellant/convict shall surrender before concerned Jail Superintendent on expiry of period of interim bail.

Application in hand stands disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs Sazid
FIR No: 89/2019
under Section 364-A/323/34 IPC
PS: Jama Masjid

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Anees Rana, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that two co-accused persons namely Irshad and Islam have already been granted regular bail on 05.06.2020 and 09.06.2020. It is further submitted that role of present accused/applicant is similar to role of Irshad and Islam and hence present accused/applicant is also entitled to bail on the ground of parity. It is further submitted that 4th accused namely Wazid is also on bail.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application on the ground that allegations against accused/applicant are of very serious nature and the minimum punishment for offence punishable under Section 364A IPC is life imprisonment.

I have duly considered the rival submissions. I have

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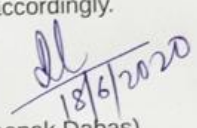
State Vs Sazid
FIR No: 89/2019

perused the record carefully.

Perusal of record shows that co-accused persons namely Irshad and Islam were granted regular bail vide order dated 05.06.2020 and 09.06.2020 respectively. 4th Co-accused namely Wazid is already on Court bail.

Keeping in view the aforesaid facts and circumstances, accused/applicant i.e. Sazid is admitted to court bail on his furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of this court.

Application stands disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs. Salman
FIR No. 97/2019
under Section 392/397/411/34 IPC & 25/27 Arms Act
PS Lahori Gate

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Vineet Jain, Ld. Counsel for accused/applicant
(through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail. It is further submitted that accused/applicant is in JC since 14.06.2019 i.e. for the last one year. Accused/applicant is sole bread winner for his family consisting of his wife and old age parents.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that the present case is *inter alia* pertaining to offence punishable under Section 397 IPC. The minimum punishment for said offence is 07 years and the maximum punishment for said offence may be more than ten years. Allegations against accused/applicant are of very serious nature and he was carrying

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State Vs. Salman
FIR No. 97/2019

Revolver in his hand at the time of commission of offence. Accused/applicant was apprehended at the spot itself. As per report of IO, accused/applicant is a previous convict in two cases i.e. vide FIR NO. 161/2014 PS Harsh Vihar and FIR No.535/2018 PS Harsh Vihar.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

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18/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

→ Kaul

State Vs Ishtiaq Ali
FIR No: 44/2019
under Section 302/397/411/120-B/34 IPC
PS: Kashmere Gate

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Rohit Kataria, Ld. Counsel for accused/applicant
alongwith wife of accused/applicant.
Sh. M.P.S. Kasana and Sh. B.S Rawal, Ld. Counsel(s) for
complainant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days. It is further submitted that accused/applicant is suffering from major heart problem and the same is life threatening. It is further submitted that accused/applicant is having absolutely clean antecedents and is not a previous convict. It is further submitted that the conduct of accused/applicant is good/satisfactory in jail. It is further submitted that accused/applicant is a senior citizen aged about 65 years.

On the other hand, Ld. Addl. PP for State submits that accused/applicant was arrested on 14.02.2019 and he has not spent period of two years in jail as envisaged in minutes of meeting dated 18.05.2020. It is further submitted that allegations against accused/applicant are of very serious nature.

Ld. Counsel(s) for complainant/victim have also argued that the allegations against accused/applicant are of very serious nature and accused/applicant may flee away if granted bail.

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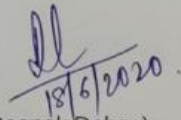
State Vs Ishtiaq Ali
FIR No: 44/2019

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record clearly shows that accused/applicant has not completed period of two years in JC in this case as he was arrested on 14.02.2019. As per report dated 13.06.2020 received from Senior Medical Officer, Central Jail No.11, Mandoli, accused/applicant is getting treatment from Jail OPD. In the said report, it is further mentioned that vitals of accused/applicant show fluctuations for which he was accordingly treated but the same did not improve. It is further mentioned that due to ongoing pandemic, accused/applicant could not be taken to higher referral centre and presently he is being treated on day-to-day basis.

Perusal of record further shows that allegations against accused/applicant are of very serious nature. Statement of material witnesses is yet to be recorded in Court. The ailment from which accused/applicant is suffering is being treated on day-to-day basis and due to ongoing pandemic, he was not taken to some bigger/higher hospital.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.


18/6/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs Ranjeet @ Hardeep Singh
FIR No: 403/2015
under Section 307/34 IPC
PS: ODRS

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Deepak Ghai, Ld. Counsel for accused/applicant.

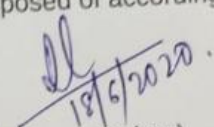
Heard. File perused.

Ld. Counsel for accused/applicant submits that though the application in hand has been filed for grant of bail but later on it transpired that accused/applicant is already on court bail in this case. It is further submitted that application in hand be disposed of as infructuous and necessary intimation be sent to concerned jail superintendent to the effect that accused/applicant i.e. Ranjeet @ Hardeep Singh is on court bail in this case.

Perusal of record shows that accused/applicant i.e. Ranjeet @ Hardeep Singh is on Court bail in this case.

Necessary intimation be sent to concerned Jail Superintendent in this regard.

Application in hand stands disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

PD
State Vs. Suraj
FIR no. 208/2018
under Section 307/506/34 IPC
PS Subzi Mandi

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through VIC).

Heard. Perused.

No report has been received from concerned Jail
Superintendent in terms of order dated 15.06.2020.

Report be called from concerned Jail Superintendent
regarding conduct of accused/applicant for 22.06.2020.

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18/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs Mohd Raja @ Shahnawaz Hussain
FIR No: 26/2015
under Section 302 IPC r/w 25/27 Arms Act
PS: Prasad Nagar

18.06.2020

Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Paramjeet, Ld. Counsel for accused/applicant
(through VIC).

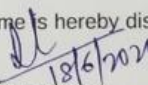
Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 08.01.2015 and the present application has been filed for grant of interim bail in view of minutes of meeting dated 18.05.2020. It is further submitted that accused/applicant is having absolutely clean antecedents and is not a previous convict.

On the other hand, Ld. Addl. PP for State submits that allegations against accused/applicant are of very serious nature and hence, accused/applicant is not entitled to any relief from this court.

As per report received from concerned Jail Superintendent, accused/applicant is in JC since 09.01.2015. It is further mentioned that conduct of accused/applicant in jail is unsatisfactory as he was punished twice i.e. on 26.07.2015 and 23.07.2015.

Keeping in view the aforesaid facts and circumstances and more particularly two punishments imposed upon accused/applicant in jail, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs Afroz Alam
FIR No: 218/2019
under Section 22/29 NDPS Act and 63/65 Copyright Act
PS: Crime Branch

18.06.2020


Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Himanshu Gupta, Ld. Counsel for accused/applicant
(through VIC)

Heard. Perused.

Ld. Counsel for accused/applicant submits that the present
application be adjourned for 24.06.2020.

Request is allowed.

Now to come up on **24.06.2020** for arguments and disposal
of present application.


18/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020

State Vs. Sagar @ Ashu
FIR No.55/2019
under Section 392/397/411 IPC
PS Civil Lines

18.06.2020

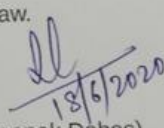
Present: Sh. Ghanshyam Srivastava, Ld. Addl. PP for State.
Sh. Mustafa Ahmad Khan, Ld. Counsel for accused/
applicant (through VIC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that trial of main
case is pending in the court of Sh. Charu Aggarwal, Ld. ASJ, THC and
hence, the present application be transferred to said Court for
19.06.2020.

Request is allowed.

Application be put up before court concerned on
19.06.2020 for further proceedings as per law.


18/6/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/18.06.2020